# CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.424/TL/2024

Subject : Application under Sections 14, 15, 79(1)(e) of the Electricity Act,

> 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Licence to Jamnagar

Transmission Limited.

Petitioner : Jamnagar Transmission Limited (JTL)

Respondents : Central Transmission Utility of India Limited and Ors.

## Petition No.426/TL/2024

Subject : Petition under Sections 14, 15, and 79(1)(e) of the Electricity Act,

> 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Navinal Transmission

Limited.

Petitioner : Navinal Transmission Limited (NTL)

Respondents : Central Transmission Utility of India Limited and Ors.

### Petition No.513/TL/2024

Subject Application under Sections 14, 15, 79(1)(e) of the Electricity Act,

> 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and any other amendments thereon issued from time to time by this Commission, if any, for grant of Transmission Licence to Eastern Region Expansion Scheme-XXIX Power Transmission Limited.

Petitioner : ERSS – XXXIX Power Transmission Limited (ERSS XXXIX)

Respondents Central Transmission Utility of India Limited and Ors.

### Petition No.514/AT/2024

Subject Application under Sections 63 of the Electricity Act, 2003 seeking

> adoption of Transmission Charges of the "Eastern Region Expansion Scheme – XXXIX" to be established by ERSS – XXXIX

Power Transmission Limited.

Petitioner ERSS – XXXIX Power Transmission Limited (ERSS XXXIX) Respondents Central Transmission Utility of India Limited and Ors.

# Petition No.73/TL/2025

Application under Section 14, 15 and 79(1)(e) of the Electricity Subject

> Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent Clarification and replacement, if any, with respect to grant of Transmission License to Paradeep

Transmission Limited.

Petitioner Paradeep Transmission Limited (PTL)

Central Transmission Utility of India Limited and Ors. Respondents

Date of Hearing: 22.4.2025

Coram Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Ms. Shruti Kanodia, Advocate, ERSS XXXIX

> Shri Ravi Nair, Advocate, ERSS XXXIX Shri Utkarsh Saxena, ERSS XXXIX

Shri Prashant Kumar, JTL Shri Venkatesh, Advocate, PTL

Shri Kartikay Trivedi, Advocate, PTL Ms. Manu Tiwari, Advocate, PTL

Shri Ashutosh Kr. Srivastav, Advocate, PTL Shri Hemant Singh, Advocate, KCL & MPL Shri Harshit Singh, Advocate, KCL & MPL Ms. Ankita Bafna, Advocate, KCL & MPL

Shri Jay Lal, Advocate, KCL & MPL Shri Arun Lal, Advocate, KCL & MPL

Shri Nishant Kumar, Advocate, KCL & MPL Ms. Rohini Prasad, Advocate, BSPHCL

Shri Swapnil Verma, CTUIL Shri Ranjeet S Rajput, CTUIL Shri Shashank Shekhar, CTUIL

#### **Record of Proceedings**

At the outset, in response to the specific queries of the Commission regarding the implementation of Regulation 12.5 of the GNA Regulations and the aspects of cost apportionment and securing guarantees from the Bulk Consumers, the representative of CTUIL sought liberty to file an additional affidavit in this regard.

Learned counsel for the Petitioner, PTL, in Petition No.73/TL/2025, however, requested the Commission to expedite the grant of transmission licence. Learned counsel for the Respondents, MPL & KCL (Bulk Consumers), in Petition No. 426/TL/2024, while pointing out the Respondents' drawl schedules, also made a similar request.

- 3. Learned counsel appearing for the Petitioner, in Petition Nos. 513/TL/2024 and 514/AT/2024, submitted that pursuant to the CTUIL meeting, one bulk consumer was initially impleaded as a party to the Petition. However, in its subsequent affidavit, CTUIL has now indicated the names of another two bulk consumers, and the Petitioner may, accordingly, be permitted to a revised memo of parties to implead these additional bulk consumers.
- After hearing the learned counsels for the parties and the representative of the CTUIL, the Commission directed as under:
  - CTUIL has submitted in earlier affidavits that the transmission systems proposed under the subject Petitions are being planned for the entities covered under Regulation 17.1(iii) of the GNA Regulations. It is observed that some bulk consumers have withdrawn their GNA/ GNARE applications. Considering the above and the possibility of withdrawal/relinquishment of such GNA/GNARE sought by the entities covered under Regulation 17.1(iii) of the GNA Regulations, CTUIL was directed to file, on affidavit, within ten days its proposal regarding security that may be taken from the Bulk Consumers considering Regulation 12.5 of the GNA Regulations, 2022. The Petitioner and the bulk consumers are to file their response to the CTUIL's submissions within a week thereafter.
  - The Petitioner in Petition Nos. 513/TL/2024 and 514/AT/2024 were directed to file an amended memo of parties to also implead the additional bulk consumers as indicated by CTUIL. Similarly, the Petitioner in Petition No. 73/TL/2025, is also to implead the bulk consumers granted GNA/ GNARE at Paradeep ISTS S/s in consultation with CTUIL and file a revised memo of parties within three days.
  - All the bulk consumers in these cases, including the additional Bulk Consumers to be impleaded as above, are to file their respective replies, including the details of their drawl schedules and implementation of the dedicated system, within ten days. if not filed already. In Petition No. 153/TL/2025, the bulk consumers granted GNA/GNARE at Gopalpur ISTS S/s to furnish their response reply within a week in compliance with the Record of Proceedings for the hearing dated 20.3.2025.
  - (d) In Petition Nos. 73/TL/2025 and 153/TL/2025, OPTC to file its response in compliance with the Record of Proceedings for the hearing dated 28.1.2025, along with the implementation schedule of Paradeep 400 kV S/s and Gopalpur 400 kV S/s.
- 5. The matters will be listed for hearing on **20.5.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)